

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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(RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. 61/03

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant (s) Banu Sekh

- vs. -

Respondent (s) H. O. T. Tows

Advocate / for the applicant (s) A. Chakraborty

Advocate for the respondent (s) CAC : J.L. Sarkar
Railway Counsel

Notes of the Registry	Date	Order of the Tribunal
1. This application is in form but not in time 2. Condonation Petition is filed / not filed 3. F. for Rs. 50/- is deposited 4. File No. 76/606301 Dated 28.11.02 <i>By Registry</i> 31/1/03	1.4.2003	Heard Mr. A. Chakraborty, learned counsel for the applicant. List on 23.4.2003 to enable Mr. J.L. Sarkar, learned standing counsel for the railway to obtain necessary instructions on the matter.
2. Steps taken alongwith envelopes	23.4.2003	Heard Mr. A. Chakraborty, learned counsel for the applicant. The Railway Standing counsel was to take obtain instruction on the matter. Mr. S. Sengupta, learned Standing counsel for the Railway stated that he is yet to obtain instruction. List the case again on 13.5.2003.

13.5.2003

Heard Mr. A. Chakrabarty, learned counsel for the applicant and also Mr. S. Sarma, learned counsel for the respondents.

Put up again on 20.6.2003 to enable the respondents to file written statement.

No written statement has been filed.

By
19.6.03.

Vice-Chairman

mb

20.6.2003

Heard Mr. A. Chakrabarty, learned counsel for the applicant and also Mr. J.L. Sarkar, learned standing counsel for the railway.

Mr. J.L. Sarkar, learned standing counsel prayed for time to obtain necessary instructions on the matter. Prayer is allowed. List again on 18.7.2003 for admission.

No. wts has been filed.

By
17.7.03

Vice-Chairman

mb

18.7.2003

On the prayer of Mr. J.L. Sarkar, learned counsel for the respondents further four weeks time is allowed to the respondents to file written statement.

List again on 22.8.2003 for admission.

No. wts has been filed.

By
21.8.03

Vice-Chairman

mb

22.8.2003

No written statement so far filed by the respondents. List again on 26.9.03 to enable the respondents to file written statement.

No. wts has been filed.

By
25.9.03

Vice-Chairman

mb

(3)

3

O.A. 61/2003.

Office Note	Date	Tribunal's Order
No written statement has been filed.	26.9.2003	<p>No written statement so far filed. On the prayer of Mr. S. Sarma, learned counsel for the appellant Respondents four weeks time is allowed to file written statement. List on 31.10.2003 for admission.</p> <p><i>20-10-03</i></p> <p>mb</p>
No. 10's has been filed.	31.10.2003	<p>Put up the matter on 28.12.2003 enabling the respondents to file reply. Mr. J. L. Sarkar, learned Standing counsel for the Railways is requested to obtain instruction on the matter so that the matter can be disposed of at the earliest</p> <p><i>28-12-03</i></p> <p>Kish</p> <p><i>20-10-03</i></p> <p>bb</p>
19.1.04 The case relates to Division Bench matter. Place before in Divn. Bench in Admissn on 20.1.04.	17.12.2003	<p>on bench today. Disposed on 17.12.03.</p> <p><i>20-10-03</i></p> <p>List on 20.1.2004 for orders.</p> <p><i>19-1-04</i></p> <p><i>19-1-04</i></p> <p>mb</p>

Kishan
Vice-Chairman

Office Note	Date	Tribunal's Order
	20.1.2004	<p>Present: Hon'ble Shri Bharat Bhusan, Member (J)</p> <p>Hon'ble Shri K.V. Prahladan, Member (A).</p> <p>Heard Me A. Chakraborty, learned counsel for the applicant and Mr J.L. Sarkar, learned counsel for the respondents. The learned counsel for the respondents seeks for time for filing written statement. Already too many adjournments have been granted. Order reserved.</p> <p><i>[Signature]</i> Member (A)</p> <p>nkm</p>
17-2-04 copy of the Judgment has been sent to the Office for issuing to one to the applicant as well as to the Adv. Standing Counsel.	21.1.2004	<p>Judgment pronounced. The application is allowed as per order kept in separate sheets. No order as to costs.</p> <p><i>[Signature]</i> Member (A)</p> <p>nkm</p> <p><i>[Signature]</i> Member (J)</p>

V

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./RXX. No. 111 61 of 2003

DATE OF DECISION 21.1.2004

..... Shri Bansi Sah

.....APPLICANT(S).

..... Mr A. Chakraborty

.....ADVOCATE FOR THE
APPLICANT(S).

-VERSUS-

..... The Union of India and others

.....RESPONDENT(S)

..... Mr J.L. Sarkar, Railway Counsel

.....ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. BHARAT BHUSAN, JUDICIAL MEMBER

THE HON'BLE MR K.V. PRAHLADAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member (J)

X

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No.61 of 2003

Date of decision: This the 21st day of January 2004

The Hon'ble Shri Bharat Bhusan, Judicial Member

The Hon'ble Shri K.V. Prahladan, Administrative Member

Shri Bansi Sah

Working as Emergency Peon attached to the

Dy. CE/CON/Katihar.

.....Applicant

By Advocate Mr A. Chakraborty.

- versus -

1. The Union of India represented by the
General Manager (CON),
N.F. Railway,
Maligaon, Guwahati.

2. The General Manager (CON)
N.F. Railway/CON.,
Maligaon, Guwahati.

3. The Deputy Chief Engineer (CON)
Katihar Division,
Katihar.

.....Respondents

By Advocate Mr J.L. Sarkar, Railway Counsel.

.....

O R D E R

BHARAT BHUSAN, MEMBER (J)

The applicant was appointed as Emergency Peon in the scale of pay of Rs.2550-3200 attached to the Deputy Chief Engineer/CON/Katihar with effect from 26.12.2001 vide appointment letter dated 26.12.2001 (Annexure-A). The appointment letter reads as under:

"Shri Bansi Sah
S/o Shri Mohan Sah.

Sub: Engagement of Emergency Peon attached to
Shri B.P. Singh, Dy.CE/CON/KTR.

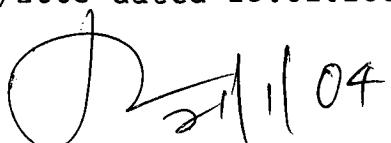
You are hereby engaged as substitute Emergency Peon on Pay Rs.2550/- in scale Rs.2550-3200/- attached to Shri S.P. Singh, Dy.CE/CON/KTR subject to the following terms and conditions.


21/1/04

1. Your engagement will not confer upon any right to claim for further appointment in this Railway and you are liable to be discharged without any notice when your service will not be required by the Administration or on the expiry of the currency of the post against which you are engaged or on medical ground of physical incapacitation or in the event of availability of approved hand.
2. You will be transferred with the officer for which you are engaged as casual emergency Peon or you will be discharged in the event of transfer of the officer for which you are engaged experiences his unwillingness to take you on transfer alongwith him.
3. The engagement of substitute Emergency Peon at the first instance will be for a period of three months only and the same will be extended further on receipt of a certificate from the controlling officer that the service of the Emergency Peon is satisfactory and can be continued further.

This issues with the approval of GM/CON/MLG."

2. The applicant thereafter was directed to appear before the Railway Medical Examiner for medical test and in the medical test on 6.2.2002 he was found medically fit (Annexure-D). Consequent upon the transfer of his controlling officer, Shri S.P. Singh, Deputy CE/CON/D/ Maligaon as Deputy CE/CON/Katihar the applicant was also transferred and posted as Emergency Peon attached to respondent 3 and in that capacity he had also been issued Free Railway Pass for travelling from Guwahati to Katihar. His case is that he had fallen ill on 30.12.2002, as a result of which he could not attend office and when on the subsequent date i.e. ^m 31.12.2002 he attended the Bungalow of respondent 3 to join duty, the respondent 3 told the applicant that his service was not required by him. Thereafter he had been representing the authorities to allow him to join on duty but to no effect. He also emphasised the fact that he had already been granted temporary status with effect from 25.4.2002 by Office Order No.06/2003 dated 15.01.2003 and as a result of which

 21/04

he.....

he had become entitled to get all the benefits laid down in Chapter XXIII of the Indian Railway Establishment Manual (IREM for short). He has annexed the copy of the Office Order regarding grant of temporary status at Annexure-K. The learned counsel for the applicant submitted very vehemently that since the applicant had been granted temporary status with effect from 25.4.2002, so, obviously, the conditions of his service would be governed as set out in Chapter XXIII of IREM and thus his service can't be dispensed with in the manner it has been done in this case.

3. Rule 2301 of IREM in Chapter XXIII defines the temporary Railway servant as follows:

"2301. Definition- A 'temporary railway servant' means a railway servant without a lien on a permanent post on a Railway or any other administration or office under the Railway Board. The term does not include 'casual labour', a 'contract' or 'part-time' employee or an 'apprentice'."

Further Rule 2302 clearly prescribes the mode, manner and methodology of terminating services of a temporary railway servant. The relevant portion of the said Rule, required for our purpose reads as under:

"2302. Termination of service and periods of notice. -

(1) Service of a temporary railway servant shall be liable to termination on 14 days' notice on either side provided that such a railway servant shall not be entitled to any notice of termination of his service-"

The learned counsel for the applicant submitted that the applicant is thus entitled to continue work on the post he had been working, as, admittedly the procedure therein prescribed had not been carried out, thus rendering this deemed termination to be void and invalid. In this regard reliance has also been placed upon an Apex Court judgment in L. Robert D'Souza Vs. Executive Engineer, Southern

Railway.....

05/01/04

Railway (AIR 1982 SC 854), wherein it had been held in paragraph 21 as under:

"Once it is held that by operation of statutory rule in the Manual, the appellant had acquired a status of temporary railway servant and assuming, as contended by Mr Francis, that the termination of service in the circumstances alleged does not constitute retrenchment *stricto sensu*, would the termination be still valid? The answer is an emphatic no. On the admission of the Railway administration, service was terminated on account of absence during the period appellant was on fast. Absence without leave constitutes misconduct and it is not open to the employer to terminate service without notice and injury or at any rate without complying with the minimum principal of natural justice. Further, Rule 2302 clearly prescribes the mode, manner and methodology of terminating service of a temporary railway servant and admittedly the procedure therein prescribed having not been carried out, the termination is void and invalid. Accordingly, the same conclusion would be reached even while accepting for the purpose of the facts of this case simultaneously rejecting it in law that the termination does not constitute retrenchment yet nonetheless it would be void and inoperative."

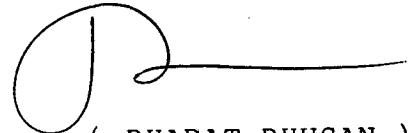
4. Though the learned counsel for the respondents has contended very vehemently that the applicant had acquired no right to be regularised on the post, yet, in our view the aforesaid Supreme Court Ruling is squarely applicable to the facts and circumstances of the instant case. ~~because~~ Herein, ~~too~~ the applicant, even after the grant of temporary status (Annexure-K) have been disallowed to continue in the service, though, of course no formal order of either termination or disengaging him from service has been issued. Obviously, in view of the law laid down by the Hon'ble Supreme Court as mentioned above, the termination, if any, of the applicant could be carried out only in the mode, manner and methodology as prescribed in Rule 2302 in respect of temporary railway servants and admittedly, in this case the procedure therein prescribed has not been carried out.

21/01/04

5. In this circumstances, we are of the opinion that the respondents are acting in an illegal manner in not permitting the applicant to continue in his post of Substitute Emergency Peon. Consequently, the O.A. is allowed and the respondents are directed to allow the applicant to join the duties and the applicant is entitled to all the consequential benefits.

No order as to costs.


(K. V. PRAHLADAN)
ADMINISTRATIVE MEMBER


(BHARAT BHUSAN)
JUDICIAL MEMBER

nkm

12

केन्द्रीय अधिकारी अधिकारी
Central Administrative Tribunal
31 MAR 2003
(Signature)
Guwahati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

Title of the case

O.A. No. 61 /2003

Sri Bansri Sah

Applicant

VERSUS

Union of India & ors.

Respondents

I N D E X

Sl. No.	Annexure	Particulars of Documents	Page No.
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4.	B	Copy of Identity Card	10
5.	C	Copy of Receipt No. 17477	11
6.	D	Copy of Medical Fit Certificate	12
7.	E	Copy of Order dated 7.5.2002	13
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9.	G & H	Copy of Medical Prescription	15-17
10.	I	Copy of Medical certificate	18
11.	J	Copy of letter dated 25.2.2003	19
12.	K	Office Order dated 15.01.2003	20

Filed by
Dankarabha S
 (Anupam Chakraborty) 31/3/2003
 Advocate

13

In The Central Administrative Tribunal
Guwahati Bench at Guwahati.

O.A. No. 61 /2003

BETWEEN

Sri Bansi Sah
Working as Emergency Peon attached to
DY. CE/ COM/ Katihar.

.....Applicant

AND

1. Union of India represented by the
General Manager (COM).

N.F.Rly, Maligaon,
Guwahati- 781 011.

2. The General Manager (COM),
N.F.Railways/ COM, Maligaon.
Guwahati- 781 011.

3. The Deputy Chief Engineer (COM),
Katihar Division,
Katihar.

.....Respondents

Details of the Application :-

1. Particulars of the order against which the application is made :-

The application is made for the direction to the

Filed by the applicant
through A. Chakraborty
31/3/2003

Bansi Sah

respondents to allow the applicant to join on duty and for payment of his salaries.

2. Jurisdiction:

The applicant declares that the subject matter of the application is within the jurisdiction of the Hon'ble tribunal.

3. Limitations:

The applicant declares that the application is within the period of limitation under section 21 of the Administrative Tribunal Act, 1995.

4. Facts of the case:

4.1 That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the constitution of India.

4.2 That the applicant was appointed as Emergency Peon in the scale of Rs.2550-3200/- attached to Deputy Chief Engineer/CON/KTR w.e.f. 26.12.2001 by the appointment letter No. E/227/CON/I/Pt.IV dated 26.12.2001. Since the appointment, the applicant has been working with the full satisfaction of his concerned officer. He was also issued Identity Card by the office of the respondent No.2.

Copy of the Appointment letter dated 26.12.2001 is enclosed as Annexure - A.

Copy of the Identity Card is enclosed as Annexure - B.

Bansi sah

4.3 That thereafter, the respondents directed him to appear before the Railway Medical Examiner for medical test. The applicant deposited fees for such medical test by receipt No.12477 dated 1.2.2002 and in the Medical Test on 6.2.2002 he was found fit by the Medical Examiner for appointment.

Bansi sah

Copy of the Receipt No.12477 is enclosed as Annexure - C.

Copy of the Medical fit certificate is enclosed as Annexure - D.

4.4 That the applicant begs to state that the respondents are very satisfied with his work. He has also been serving without any blemish and with the satisfaction of all the authorities. It is mentioned that consequent on transfer of his controlling officer Sri S.P.Singh, Dy. CE/CON/D/ Maligaon as DY.CE/CON/Katihar the applicant was also transferred and posted as Emergency Peon attached to respondent No.3 by Office Order No. 48/2002 dated 7.5.2002. On transfer he was also issued Free Railway Pass for traveling from Guwahati to Katihar.

Copy of the Office Order dated 7.5.2002 is enclosed as Annexure-E.

Copy of the Railway Free Pass is enclosed as Annexure-F.

4.6 That the applicant begs to state that due to fever he could not attend duty on 30.12.2002. He took his medical

treatment in the Railway Hospital. On 31.12.2002 when the applicant attended in the Bungalow of respondent No.3 to join duty, the respondent no.3 did not allow him to join duties. The respondent No.3 told the applicant that his services are not required by him. The applicant, thereafter, repeatedly requested and prayed the respondent No.3 to allow him to join duties. But the respondent No.3 did not consider his prayer and marked him as absent in the attendance register w.e.f. 30.12.2002.

Copy of the Medical Prescription
Memos are enclosed as Annexure-G &
H respectively.

4.7 That the applicant begs to state that he again fell on sick due to viral fever and he was bound to take medical assistance from a private medical practitioner at Katihar. He was suffering from viral fever w.e.f. 8.1.2003 to 29.1.2003.

Medical Certificate dated 29.1.2003
is enclosed as Annexure-I.

4.8 That the applicant, thereafter, by a letter dated 25.2.2003 informed the above facts to the respondent No. 2 and prayed for allowing him to join on duty. But no favourable reply has yet received by the applicant.

Copy of the letter dated 25.2.2003
is enclosed as Annexure - J.

Bansi Singh

4.9 That the applicant humbly begs to state that he has been granted temporary status w.e.f. 25.4.2002 by office order No.06/2003 dated 15.01.2003. The applicant is entitled to get all the benefits laid down in Chapter-XXIII of IREM.

Copy of the office order dated
15.01.2003 is enclosed as
Annexure-K.

4.10 That the applicant begs to state that he has drawn his salaries upto December,2002 and the respondents have not paid any salary/wages to the applicant for the period since January,2003. As stated earlier the applicant represented by letter dated 25.2.2003. But most unfortunately the respondents have not yet responded to the prayer of the applicant.

4.11 That the applicant humbly submits that the present service is the only source of his livelihood with the members of his family. Non-regularisation, and non-payment of salary/wages is violative of Article 21 of the Constitution of India.

5. Grounds for reliefs with legal provisions:

5.1 For that the applicant has been granted Temporary Status by office order dated 15.1.2003, and is entitled to resultant service benefits.

5.2 For that the respondents have most arbitrarily and whimsically denied the applicant to join on duties.

Bansi sah

5.3. For that action of the respondents is the result of whimsical and arbitrariness and offends article 14, 16 and 21 of the Constitution of India.

5.4. For that there is no unsatisfactory or adverse report of his work and he has never been warned during the period of his service.

5.5. For that the applicant is entitled to the reliefs under the directive principles of state policy.

5.7. For that in any view of the matter the applicant is entitled to the reliefs because he is being deprived of his life by reluctant attitude of the respondents.

6. Details of remedies exhausted:

There is no other efficacious remedy under any rule and this Hon'ble Tribunal is the only forum for redressal of the grievance.

7. Matters not previously filed or pending before any other Courts

The applicant declares that he has not filed any other case in any tribunal, Court or any other forum against the impugned order.

8. Reliefs sought for:

Under the facts and circumstances of the case, the applicant prays for the following reliefs :

8.1. The applicant be allowed to join on duty as

Bansi sah

Substitute Emergency Peon.

8.2 The applicant be paid salaries since January, 2003

8.3 Any other relief/reliefs the Hon'ble tribunal may deem fit and proper.

8.4 Cost of the case.

The above reliefs are prayed for on the grounds stated in para 5 above.

9. Interim relief prayed for :

During the pendency of this application the applicant prays for the following relief:

9.1 The applicant shall not be ousted from job.

9.2 The applicant be allowed to join on duties.

9.3 The applicant be paid current salaries.

The above reliefs are prayed for on the grounds stated in para 5 above.

10. This application has been filed through Advocate.

11. Particulars of Postal Order :

i) I.P.O. No.	7G-606311
ii) Date of issue	28-11-02
iii) Issued from	Gurukul
iv) Payable at	"

12. Particulars of Enclosures :

As stated in the index.

Verification.....

Bansi Sah

Verification

I, Bansi Sah, resident of Maligaon, Guwahati-11, aged about 26 years do hereby verify that the statements made in para 1,4,6 and 7 are true to my personal knowledge and those made in para 2,3 and 5 are true to my legal advice and the rests are my humble submission. I have not suppressed any material facts.

And I, sign this verification on this
31st day of March, 2003 at Guwahati.

Bansi Sah

Bansi Sah

N. E. RAILWAY

Office of the
General Manager (Con),
Maligaon.

No.E/227/CON/I/Pt.IV

Dated :- 26/12/2001

To

✓ Shri Bansi Sah
S/O, Shri Mohan Sah.

Sub :- Engagement of Emergency Peon attached
to Shri S. P. Singh, Dy. CE/CON/KIR.

You are hereby engaged as substitute Emergency
Peon on Pay Rs. 2550/- in scale Rs. 2550-3200/- attached
to Shri S. P. Singh, Dy. CE/CON/KIR subject to the
following terms & conditions.

1. Your engagement will not confer upon any right
to claim for further appointment in this Railway
and you are liable to be discharged without any
notice when your service will not be required
by the Administration or on the expiry of the
currency of the post against which you are engaged
or on medical ground of physical incapacitation or
in the event of availability of approved hand.
2. You will be transferred with the officer for whom
you are engaged as casual emergency Peon or you
will be discharged in the event of transfer of
the officer for whom you are engaged experiences
his unwillingness to take you on transfer along-
with him.
3. The engagement of substitute Emergency Peon at
the first instance will be for a period of three
months only and the same will be extended further
on receipt of a certificate from the controlling
officer that the service of the Emergency Peon is
satisfactory and can be continued further.

This issues with the approval of GM/CON/MLG.

Sub. D. P. S.
for GENERAL MANAGER (CON)

26/12/01

Copy forwarded for information and necessary action to :-

Attest. by
Ch. Secy. to
Advocate

1. FA & CAO/CON/MIG
2. Dy. CE/CON/KIR
3. DAO/CON/HJP
4. S/C for P/Case
5. C/S/CON/Bill

for GENERAL MANAGER (CON)

सरकार
संसदीय संस्था
संसदीय संस्था

GOVT OF INDIA
NORTH EAST FRONTIER RAILWAY/CON
ENGINEER'S OFFICE
GUWAHATI-11

	7559	DATE OF ISSUE 7-1-02
NAME SRI BANSI SAH		
DEPARTMENT ENGINEERING		
RANK E/PEON/MLG.		
SIGN OF OFFICIAL SIGN OF ISSUING AUTHORITY		

A Husein
Chakrabarty
Abulwafa

४/R-142 पूँछी ८० रेलवे/N. S. Railway पूँछी ८० एन-२/N.F./M-2
दिरिक्षिण III (अनुलग्नक ६) Appendix III Annexure 6

ज्ञान द्वारा संबंधित रेकॉर्ड में निम्नलिखित तेल लिए योग्यता निर्धारित करने के लिए अद्यतिन से लिखी रखी दिवार की दाक्तरी लाइन के लिए युक्त प्रमाणप्रद कार्ड में "Form of certificate to be used when a candidate is medically examined for fitness for appointment to a State-managed Railway

प्रताल/Hospital नेलीगांव 489
प्रस्तुति/Dispensary सं. No.

मैं एवं दूसरा प्रभाषित करता हूँ कि मैंने (नान) आयु
 ने कि अगुआग/विभाग में वर्ग के
 १५८ नियुक्ति के लिए उम्मीदवार है और जिनके हस्ताक्षर/अंगुड़े का
 नियान मेरी उत्तिथित में नीचे लिजा गया है, कि जांच कर दी है।
 योग्य
 मैं उन्हें उक्त नियुक्ति के लिए रामधाता हूँ।

जयपुर
I do hereby certify that I have examined (Name) Sri Banse

..... (age) 25 yrs a candidate for appointment
as (designation) Teacher (class) 13/14 in
..... *Signature

the ~~.....~~ branch/department whose _____ signature
has been appended below in my presence. I consider him
Fit/Unfit for such appointment. 
thumb impression

.....
जांच करनेवाले रेलवे डाक्टर के हस्ताक्षर
Signature of Railways Medical Examiner
पदनाम/Designation: Central Hospital
Malgudi, Guntakal, AP.

उम्मीदवार के दृष्टान्त* / निरापत्ति अंगठी

Signature*

तारीख/Date _____

~~Ch-22-2cc~~ of candidate

W. H. Westhead
M. B. A. S.
S. W. C. B.

—13—

Exhibit - E

R.P. RAILWAY

Office of the
General Manager/Com
Malligan

OFFICE ORDER NO. 43/2002

Consequent on transfer of Shri S.P.Singh, M.C.G.
COM/D/MLG as M.CE/COM/RKB Shri Bansi Sha, Subs.
Engg. Peon in scale a.2550-3200/- since attached to
M.CE/COM/S/MLG is hereby transferred and posted
as E/Peon attached to M.CE/COM/KIR in his existing
capacity, pay and scale.

(S.K. BOSE)

APD/COM

For General Manager/Com

MOU/227/2002/1/Pl. V (EP)

Dated 7.5.02

Copied forwarded for information and necessary action

1. M. D. GAO/COM/MLG
2. M.CE/COM/KIR
3. DPO/CDIV/ISD
4. DCE/COM/MLG
5. Staff concerned
6. PWD for P/Case

(S.K. BOSE) 215/02

APD/COM

For General Manager/Com

Pl. 13
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Good care - 6

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WILSON, WISEMAN, FAMILY, FAMILY, FAMILY

12-607124-2, LUCILLE KIRK

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12476

John B. Saff.

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(M.)

Pen Engg

MLG-

Page No.	Page No. of Current Report and Registration Statement of the Registrant	Exhibit No.
1	1	1

18 DECEMBER 2002

Perino J

2011/12/27

2191

Digitized by srujanika@gmail.com

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દારીય/Date

विद्यमान दूत नोट्स और ट्रीटमेंट / Notes and Treatment

प्रापासर / Init

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15 JUN 2003

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John Pd

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July.

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P. Pick
Aug 2003 ⑩

+ cephalosporin 0.5

25.9.13

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SMALL FAMILY-HAPPY FAMILY

1966 111 F. Highway

बार० दी० से०/ R. B. MED/ P 6
इ० सी० ए०/ N. F. M. 6

क्लिनिकल विभाग/Medical Department

19679

कुरुता वर्जनी Prescription Memo

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Robert Fred
Pemberton
Advocate

१० मिथिलेश कु. एस

Dr. M. K. Singh

M.B.B.S. (M.U.)

General Physician & Consultant

Chitravale - II

कालीनिकः

पुराना बस स्टैण्ड

कटिहार - 854 105

०: 24727 (P. P.)

Date 29.1.03

To whom it may concern

certified that Shri Banshi
Sah, E. Peon, Engr (CON), H.F.Rly, Katihar was under
my treatment from 8.1.03 to 29.1.03 (F.N). He was
suffering from viral fever and advised to complete
rest during treatment period as mention above.

Now he is fit to resume
duty from 29.1.03 (A.N)

Chitravale
29.1.03
Banshi Sah
E. Peon

Attested
Rukhsarababu
P. H. C. O.

Annexure - V

To
The General Manager (Construction)
N.E.Railway, Malgaoon.

Sub:- Prayer for joining on duty as
Emergency Peon.

Respected Sir,

At the very outset I beg apology for spiling your
invaluable time to look into my cases explained below.

That Sir, I was engaged as substitute Emergency
Peon on 26.12.2001 attached to Shri S.P.Singh, Dy.CE/CON/KIR and
performed my duties more than 1(One) year with full satisfaction
of my officer.

That Sir, due to my fever I could not attend duty
on 30.12.2001. Next day on 31.12.2002 when I attended in the
Bunglow to join duty, Shri S.P.Singh, Dy.CE/CON/KIR didn't
allow me to perform duty in his Bunglow and told me that my
services are not required by him and forcibly out me from his
Bunglow.

That Sir, the reason of such behaviour of my
officer is not known to me. So, I used to attend his Bunglow
and requested him to allow me for performing duty. But he did not
consider my prayer and marked absent me in the attendance register
w.e.f 30.12.2002. Further, my officer also warn me not to enter
in the complex of his Bunglow otherwise he will file FIR against
me.

That Sir, I have already completed more than one year
service and also attained Temporary status on completion of 120
days continuous service.

That Sir, Shri S.P.Singh, Dy.CE/CON/KIR without any
reason has attempted to terminate me from service.

In view of above facts I beg to kind honour to
kindly allow me to perform duty with Shri S.P.Singh, Dy.CE/CON/KIR.

Thanking you,

Dated: Malgaon
The 25th Feb 2003.

Yours faithfully,

✓ Bansi Singh
(DANSI SINGH)
E/Peon under
Dy.CE/CON/KIR.

North East Frontier Railway

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Office of the
General Manager/Con
Maliyaon: Guwahati-11

OFFICE ORDER NO. 06 \$200.3

Shri Bansi Sah, Ribus. E/Peon attached to Dy. CIV/Com/KIR who was engaged as on 26.12.2001 vide this office letter No. E/227/Com/1(EP)/Pt. IV dated 26.12.2001 has completed 120 days continuous service as on 24.4.2002. Accordingly he is hereby granted temporary status in scale Rs.2550-3200/-on pay Rs. 2550/- w.e.f. 25.04.2002.

He is entitled to get the benefit as laid down in Chapter-XXIII of IREM.

Subpoena

(S. K. BOSE) (7/11/65)
APQ/CON

for General Manager/Con

No. 6/52/Con/II(TSC)/pt. II

Dated: 15.01.2003

Copy forwarded for information and necessary action to:

- 1) FA & CAF/Obn/MR,G
- 2) Ry. CE/Obn/KIR
- 3) OS/Obn/Bill
- 4) Staff concerned
- 5) S/C for P/case
- 6) SAQ/Obn/MUP

(E. K. BOSE)

APC/CCW

for General Manager/Con

Professor
Kingsland
School
of
Education